

Annexure - 6

Name of Corporate Debtor: ASTM SKILLS PRIVATE LIMITED			Date of Commencement of Liquidation: 06/08/2024			List of Stakeholders as on 23/09/2024									
List of Operational Creditors (Employees)									Amount in Rs						
Sl.No	Name of Authorised Representative, if any	Name of the Employee	Nature of Claimant	Details of Claim Received			Details of Claim Admitted				Amount of claim Rejected/Not Admitted	Amount of claim under verification	Remarks, if any		
				Date of receipt	Amount claimed	Total Amount amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted	Amount of Contingent Claim				Amount of any mutual dues, that may be setoff	
1	NA	Amit Gupta	Employee		1,98,700	1,38,700		0	Unsecured	NA	NA	NA	60,000.00	0	
2	NA	Deependra Singh	Employee	05-09-2024	2,85,208	1,88,366		0	Unsecured	NA	NA	NA	96,842	0	
3	NA	Dilip Kamalakant Vakde	Employee	02-09-2024	4,26,199	3,70,639		0	Unsecured	NA	NA	NA	55,560	0	
4	NA	Grishma Rikesh Lakhani	Employee	05-09-2024	1,19,700	1,19,700		0	Unsecured	NA	NA	NA	0	0	
5	NA	Melvyn John Matthews	Employee	15-08-2024	3,31,284	3,14,771		0	Unsecured	NA	NA	NA	16,573	0	
6	NA	Sanjay Kumar Mishra	Employee	04-09-2024	1,39,090	1,39,090		0	Unsecured	NA	NA	NA	0	0	
7	NA	Virendra Mohan Vashisht	Employee	25-04-2023	67,500	67,500		0	Unsecured	NA	NA	NA	0	0	This claim is being admitted in accordance to Regulation 30 of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016
8	NA	Alpa Bhavesh Gada	Employee	13-08-2024	70,792	70,792		0	Unsecured	NA	NA	NA	0	0	
9	NA	Praveen Misal	Employee	05-09-2024	2,25,466	2,01,023		0	Unsecured	NA	NA	NA	24,443	0	
10	NA	Shishir Dange	Employee	05-09-2024	4,02,274	4,02,274		0	Unsecured	NA	NA	NA	0	0	
11	NA	Deepak Kumar	Employee	05-09-2024	3,27,808	1,03,200		0	Unsecured	NA	NA	NA	2,24,608	0	
12	NA	Laxmi Dutt Sharma	Employee	20-08-2024	96,243	74,290		0	Unsecured	NA	NA	NA	21,953	0	
TOTAL					26,90,264	21,90,345		0					4,99,979	0	

Notes

- All the claims submitted has been verified and admitted on the basis of the information provided by the creditors and onformation to the extend available with the IRP/RP, on the basis of our best estimate in-accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016.
- As per the Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016, the interim Resolution Professional, as the case may be, shall revise the amounts of claim admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.